

(a) whether Government are aware that the buildings constructed by the DDA are of a very sub-standard quality;

(b) if so, the arrangements being made by Government so that (beneficiaries) allottees can get residential flats of good quality;

(c) whether Government propose to provide a facility of construction of houses by the allottees themselves on the plots of the land allotted to them for the purpose; and

(d) if so, the outlines thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). Several complaints were received at various levels in DDA in which allegations were made that the buildings constructed by the DDA were of sub-standard quality.

These are recieved from individual and various Welfare Associotions and the CTE's Organisations etc. under the Chief Vigilance Commission. On receipt of these complaints, Vigilance Department conducts investigations through technical cell and if allegations appear to be correct, departmental action is taken if warranted after the investigation are completed by the Vigilance Cell. Generally materials conforming to CPWD specifications and the relevant I.S.I. specifications are used in the works. Sub-standard materials if any are generally removed from the site and not allowed to be used since the sites are inspected by the field officers Chief Engineer (QC) and the Chief Technical Examiner. Samples of materials are also collected whenever required by the quality Cell and the results of analysis are commnicated to the Field Officers. Remedial actions are taken as per the observations made by the various inspecting agencies. The field staff has also become quality concious with the result, the flats being constructed now are quite comparable with those constructed by other similar organisations.

(c) Yes Sir.

(d) The lessees of the plots have to construct their houses on the plots allotted to them by the DDA after obtaining the sanction, building plans with necessary designs plans and specification from the proper Municipal or other Authority, at his

own expenses erect upon the residential building on it.

Registration of Property Dealers in Delhi

8210. SHRI ASHKARAN SANKHAWAR : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the number of property dealers in Delhi has increased considerably during the last three years;

(b) whether these property dealers/Estate Agents are registered with any authorised Government body, if not, the reasons therefor;

(c) whether Government are aware that these property dealers charge heavy amounts as registration fees from their customers; if so, the details in this regard; and

(d) whether Government propose to take any action in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). DDA and Delhi Administration are not doing any registration of property dealers or estate agents. Hence it is not possible to say whether their numer has increased.

(c) The Government is not aware of it.

(d) Does not arise in view of reply to part (c).

[English]

Discovery of Limestone in Jaisalmer

8211. SHRI VIRDHI CHANDER JAIN : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether it is a fact that a very large volume of limestone has been discovered in Jaisalmer area of Rajasthan State;

(b) if so, how much quantity of limestone has been estimated so far following the survey work conducted in this regard;

(c) whether it is also a fact that the said limestone is of melting low silica variety which is used for purifying iron-ore resulting in finished steel;